

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4201/2026
(@Diary No.74241/2025)

[Arising out of impugned final judgment and order dated 22-09-2025
in CRLMC No. 8909/2024 passed by the High Court of Delhi at New
Delhi]

DEVANGANA KALITA

Petitioner(s)

VERSUS

STATE (NCT OF DELHI)

Respondent(s)

IA No. 60417/2026 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS

IA No. 60407/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 60408/2026 - EXEMPTION FROM FILING O.T.

IA No. 60416/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 09-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :Mr. Adit S. Pujari, Adv.
Ms. Kajal Dalal, AOR
Mr. Siddharth Kaushal, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. We do not find any good ground to entertain this petition. The special leave petition is, accordingly, dismissed.
3. pending application(s), if any, shall stand disposed of.

(RASHI GUPTA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)